

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1263
TO BE ANSWERED ON 06.12.2021

Coastal Regulation Zone

1263. SHRI ASADUDDIN OWAISI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether his Ministry had in January 2019 issued notification declaring certain coastal stretches as coastal regulation zone restricting setting up certain industries;
- (b) if so, the details thereof;
- (c) whether his Ministry now proposes to exempt exploratory drilling operation for oil and natural gas;
- (d) if so, whether views of all the stakeholders have been sought in this regard; and
- (e) if so, the view point of the stakeholders and the time by which a final decision is likely to be taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) The Ministry of Environment, Forest and Climate Change has notified Coastal Regulation Zone Notification, 2019 vide notification G.S.R 37(E), dated 18th January, 2019 in supersession of the Coastal Regulation Zone Notification, 2011 with a view to conserve and protect coastal stretches, marine areas and to ensure livelihood security to the fisher communities and other local communities amongst others. As per CRZ notification, 2019 as well as CRZ Notification, 2011, certain coastal areas were declared as coastal regulation zone, wherein setting up of industries and expansion of industries are prohibited activities and other developmental activities/projects are regulated/ permitted as per provisions of the said notifications.

(c) to (e) The Ministry of Environment, Forest and Climate Change has notified a draft notification vide S.O. number 4547(E), dated 1st November, 2021 inviting suggestions/objections on the proposal for exempting exploratory drilling operations from prior CRZ clearance amongst others, within a period of sixty days.
